#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

#### IA NO. 979 OF 2018 IN DFR NO. 2698 OF 2018

Dated: 27<sup>th</sup> July, 2018

## Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

:

#### In the matter of:

| Tata Prasanna Kumar<br>Versus<br>Karnataka Electricity Regulatory Commission & Anr. |  |  | Appellant(s)<br>Respondent(s) |
|---|--|--|-------------------------------|
|   |  |  |                               |

Counsel for the Respondent(s)

### <u>ORDER</u>

# (Application for urgent listing )

Heard learned counsel appearing for the Appellant. Learned counsel appearing for the Appellant submitted that in the light of the statement made and the reason stated in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

## DFR No. 2698 OF 2018

List the matter for admission on <u>30.07.2018</u>, after curing the defects, as requested.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member